

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1118/93

Date of Order: 11.10.1993

BETWEEN:

Mr. Manikya Vara Prasada Rao .. Applicant.

A N D

1. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
2. The Senior Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad. .. Respondents.

Counsel for the Applicant .. Mr. P. V. Krishnaiah

Counsel for the Respondents .. Mr. N. R. Devraj

CORAM:

HON'BLE Mr. JUSTICE V. NEELADRI RAO : VICE-CHAIRMAN

HON'BLE Mr. P. T. THIRUVENGADAM : MEMBER (ADMN.)

Copy to:-

1. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
2. The Senior Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.
3. One copy to Sri. P.V.Krishnaiah, advocate, APAT, Associations, Hyd.
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

JUDGMENT

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

This OA was filed praying for a declaration that the act of the respondents in not appointing the applicant as Law Assistant is arbitrary, illegal and offending Articles 14, 16, 16(4) and 21 of the Constitution of India and for consequential direction to the respondents to appoint the applicant forthwith as Law Assistant in the vacancies earmarked for Scheduled Castes and with all consequential benefits as well as seniority etc.

2. Heard Shri N.R.Devaraj, learned Senior Standing Counsel for the respondents and Shri B.Devadas representing the learned counsel for the applicant. Shri Devadas submitted that ~~the~~ an order was already issued appointing the applicant as Law Assistant. ^{So} ~~he~~ ^{having} The applicant is permitted to make a representation to the concerned authority in regard to seniority, ~~if he is aggrieved~~ and the concerned authority has to consider it on merits. It is needless to say that if the applicant is aggrieved in regard to the order that may be passed by the concerned authority in regard to the seniority and if he is so advised, he is free to move this Tribunal in regard to the same. Hence, no further order is necessary at this stage. Accordingly, the OA is closed. No costs.

P.T. Thiruvengadam
(P.T.THIRUVENGADAM)
MEMBER (ADMN.)

V.Neeladri Rao
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 11th October, 1993.

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Dy. Registar (J)

O.A. 1118793

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.BIGORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM: M(A)

Dated: 11/10/1993

ORDER/JUDGMENT:

M.A./R.A./C.A.NO.

in-

O.A.No.

1118793

T.A.NO.

(W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

